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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Tr. Application No.462/87:

Shri S.H.Chandnani,

... Applicant

v/s.

The Union of India & Ors.

... Respondents.

Coram: Hon'ble Vice-Chairman, Shri B.C.Gadgil,
Hon'ble Member(A), Shri P.S.Chaudhuri.

Tribunal's Order:

Dated: 12.9.1988

Heard Mr.L.H.Shah, Sr.H.E.R. Inspector for Respondents Nos.1 to 4. He says that the matter may be adjourned, as his advocate is not present. However, it appears that Respondent No.5 has not been served ^{with a} any notice. Issue fresh notice to Respondent No.5 informing him that the matter would be heard on 8.12.1988. This notice should be handed over to Mr.L.H.Shah for being served on Respondent No.5. We direct ^{Mr. Shah} to produce the acknowledgement of Respondent No.5 on the date of hearing.


(P.S.CHAUDHURI)
MEMBER(A).


(B.C.GADGIL)
VICE -CHAIRMAN